

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON :05.12.2016
Court No. : 8
Item No. : 23

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 10892 OF 2016
WITH PRAYER FOR INTERIM RELIEF

RAKESH CHANDRA MAURYA

...PETITIONER(s)

VERSUS

SMT. MADHU MAURYA

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 22.08.2016, with an office report dated 13.07.2016 when the Court was pleased to pass the following order:

“It is reported that the efforts for mediation have failed.
Post this matter for final hearing after two months.
In the meantime, learned counsel for the parties are directed to file
additional documents and complete the pleadings.”

Thereafter, the matter above-mentioned was listed again before the Hon'ble Court on 07.11.2016, when the Court was pleased to pass the following order:

“In view of letter circulated by learned counsel for the petitioner
seeking adjournment, matter is adjourned for four weeks.”

It is submitted for the information of the Hon'ble Court that Pursuant to Court's order dated 22.08.2016 Mr. Vivek Gupta, Advocate for the Petitioner has filed additional affidavit with the permission of the Hon'ble Court and the same is being circulated to the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 02nd day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Vivek Gupta, Advocate.
Mr. R.D. Upadhyay, Advocate.

ASSISTANT REGISTRAR